

Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 6085/2020
(SWP No.186/2004)

Tuesday, this the 2nd day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**



Bahadur Hussain s/o Sh. Sain
R/o Budtchery Data Talab,
Tehsil Samba,
District Jamm, aged 24 years.

... Applicant
(*Nemo* for applicant)

Versus

1. State of J&K through
Chief Secretary,
Govt. of J&K,
Civil Secretariat, Jammu.
2. Principal Secretary to Home,
Home Department,
Govt. of J&K, Civil Secretariat,
Jammu.
3. Director General of Police, J&K, Jammu.
4. Inspector General of Police, Jammu Zone, Jammu.
5. Dy. Inspector General of Police,
Jammu-Doda-Udhampur Range, Batote.
6. Superintendent of Police, Reasi.

... Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant was working as Constable in the Jammu & Kashmir Police and was attached to the Superintendent of Police, Reasi. Disciplinary proceedings were initiated against him,



alleging the unauthorized absence for 249 days in three different spells. The applicant submitted an explanation and not satisfied with that, the Disciplinary Authority (DA) appointed the Inquiry Officer (IO). After the report was submitted, the applicant was furnished a copy thereof, enabling him to submit explanation. Ultimately, the DA passed an order dated 05.12.2001 removing the applicant from service. He filed SWP No. 186/2004 before the Hon'ble High Court of Jammu & Kashmir, challenging the order of removal.

2. The SWP has been transferred to the Tribunal in view of re-organization of the State of Jammu & Kashmir and re-numbered as T.A. No.6085/2020.

3. The T.A. was listed once. Ms. Manpreet Kour, learned proxy counsel for Ms. Surinder Kour, learned senior counsel, who stated that the applicant has taken away the file long back. Therefore, the T.A. was adjourned to this date. There is no representation today also on behalf of the applicant.

4. We, therefore, dismiss the T.A. in default.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 2, 2021
/dkm/sd/sunil/jyoti/